

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 5715/2023

(Arising out of impugned final judgment and order dated 10-03-2021 in CRLA No. 452/1990 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

FAROOQ @ NANHAI

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 128813/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT AND IA No. 128816/2022 - EXEMPTION FROM FILING O.T.)

Date : 07-07-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s) Mr. Pardeep Gupta, Adv.
Mr. Parinav Gupta, Adv.
Mrs. Mansi Gupta, Adv.
Mr. Rahul Kumar Choudhary, Adv.
Dr. (mrs.) Vipin Gupta, AOR

For Respondent(s) Mr. Ardhendhumouli Kumar Prasad,, A.A.G.
Mr. Rohit K. Singh, AOR
Mr. Pritam Bishwas,, Adv.
Ms. Shreya Srivastava,, Adv.
Mr. Ashish Madan,, Adv.
Ms. Ananya Sahu,, Adv.
Ms. Shakshi Kakkar,, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List the matter on a non-miscellaneous after four weeks.

(NISHA KHULBEY)
SENIOR PERSONAL ASSISTANT

(DIPTI KHURANA)
ASSISTANT REGISTRAR